

[Shri Ram Niwas Mirdha]  
Police Services (Recruitment) (Third Amendment) Rules, 1971 published in Notification No. G. S. R, 234 in Mysore Gazette dated the 5th August, 1971 under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27 March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum. [Placed in Library. See No. LT—1186/71]

ANNUAL REPORT OF THE TRADE MARK  
REGISTRY

औद्योगिक विकास मंत्रालय में उपमंत्री (श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, मैं व्यापार और वाणिज्य चिन्ह अधिनियम, 1958 की धारा 126 के अन्तर्गत 31 मार्च, 1971 को समाप्त हुए वर्ष के सम्बन्ध में व्यापार चिन्ह रजिस्ट्री के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा-घटल पर रखता हूँ। [Placed in Library. See No. LT—1187/71]

12.33 hrs.

BUSINESS ADVISORY COMMITTEE  
SEVENTH REPORT

THE MINISTER OF PARLIAMENT-  
ARY AFFAIRS AND SHIPPING AND  
TRANSPORT (SHRI RAJ BAHADUR) :  
I beg to move :

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 30th November, 1971.”

SHRI SAMAR GUHA (Contai) : The statement made by the Prime Minister should be discussed here also. Rajya Sabha spent the whole of yesterday discussing the situation and that statement. I do not know why we should be deprived of an opportunity, because things are developing fast both in Bangladesh and in the international sphere. Mr. Nixon has sent letters and so many things are going on. Would you direct the Government that next week the statement of the Prime Minister must be taken into consideration?

MR. SPEAKER : So far as this report is concerned, there is no amendment. About other things, you can send your suggestions.

SHRI S.M. BANERJEE (Kanpur) : We have already taken a decision that after the 12th, after the ordinances are passed, we will have a discussion on this. That decision has been taken by the Business Advisory Committee.

MR. SPEAKER : The question is:

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on the 30th November, 1971.”

*The motion was adopted*

12.34 hrs.

MATTER UNDER RULE 377]

PAYMENT OF ENHANCED D. A. TO  
GOVERNMENT SERVANTS

SHRI S.M. BANERJEE (Kanpur) : With your permission, Sir, I beg to submit that from the newspaper reports yesterday, we